Presentation
THDCIL Comments on

Draft CERC (IEGC) (2nd Amendment) Regulations,2026

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Regulation	Proposed Draft IEGC (2nd amendments) Regulations,2026	Comments/ Inputs Proposed by THDCIL	Remarks
30A. Congestion Charge	**"30A. CONGESTION CHARGE:** …… **(6) Payment of Congestion Charge.** The Regional Entity liable to pay congestion charge, shall deposit the amount in Pool Account within 10 days of issue of statement by the Regional Power Committee Secretariat: Provided that when payment of congestion charge is delayed beyond the due date, the regional entity responsible for delay in depositing congestion charge amount shall be liable to pay interest at the rate of 0.04% per day. **(7) Release of Congestion Charge Amount.** The RLDCs shall, within 2 (two) working days of receipt of congestion charge, release the amount payable to the Regional Entity entitled to receive congestion charge, along with interest, if any, on account of delay in payment of congestion charge. ……	**"30A. CONGESTION CHARGE:** …….. **(6) Payment of Congestion Charge.** The Regional Entity liable to pay congestion charge, shall deposit the amount in Pool Account within 10 days of issue of statement by the Regional Power Committee Secretariat: Provided that when payment of congestion charge is delayed beyond the due date, the regional entity responsible for delay in depositing congestion charge amount shall be liable to pay **Simple** interest at the rate of 0.04% **for each day of delay.** **(7) Release of Congestion Charge Amount.** The RLDCs shall, within 2 (two) working days of receipt of congestion charge, release the amount payable to the Regional Entity entitled to receive congestion charge, along with **Simple interest at the rate of 0.04% for each day of delay,** if any, on account of delay in payment of congestion charge. ……	The payment mechanism should ensure timely settlement by both the defaulting and paying entities. Accordingly, delayed payment should attract simple interest at 0.04% per day for each day of delay in each case which is also in line with accounting and payment for Reactive energy as mention in IEGC 2023. The days of delay, if any, shall be calculated after 12 days of issue of statement by the Regional Power Committee Secretariat Similar provision may also be implemented in DSM payment mechanism

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Annexure-8 **(Clause no. 4.6)**	Once such free power share which is scheduled to SG ~~**is sold by the SG, the corresponding injection schedule**~~ will be reflected in the scheduled generation for the CHGS (s).	Once such free power share which is scheduled to SG will be reflected in the scheduled generation for the CHGS (s).	Once the free power scheduled to SG, it shall be reflected into the schedule of SG irrespective of power sale option utilized by the SG.

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49(3)(b): Procedure for Scheduling and Despatch for Inter-State Transactions	"**(b):** In the event of a bottleneck in evacuation of power due to outage, failure or limitation in the transmission system or any other constraint necessitating reduction in generation, the RLDC shall revise the schedules, subject to the provision that the revised generation and drawal schedules shall become effective from the 7th or 6th time block, depending upon the time block in which the schedule has been revised as the first time block."	"**(b):** In the event of a bottleneck in evacuation of power due to outage, failure or limitation in the transmission system or any other constraint necessitating reduction in generation, the RLDC shall revise the schedules, subject to the provision that the revised generation and drawal schedules shall become effective from the 7th or 6th time block, depending upon the time block in which the schedule has been revised as the first time block." "Provided further that, in the case of Pumped Storage Plants (PSPs), the RLDC shall revise the generation and drawal schedules, as applicable, with immediate effect."	Tariff recovery for PSPs under the prevailing CERC Tariff Regulations is linked to Annual Fixed Charges and cycle efficiency, with no provision for recovery of variable/energy charges linked to scheduled generation, unlike conventional generating stations. In the event of sudden transmission outages, grid disturbances, or other events beyond the control of PSP's, delayed schedule revision, effective only from the 7th or 6th time block, may result in a mismatch between actual operation and the prevailing schedule, thereby penalising PSP through Deviation Settlement Mechanism (DSM) implications.


THANK YOU